

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**Appeal No. (IB) 249 (ND) 2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
22.03.2018**

**NAME OF THE COMPANY: M/s Global Interactive Malls Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 10 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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<b>For the Petitioner:</b>	Mr. Akshay Bhandari and Ms. Aditya Sharma, Advocates.
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<b>For the Respondent:</b>	None
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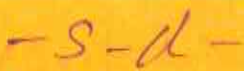
**ORDER**


Notice be issued to SIDBI who is the largest financial creditor.

Dasti. Affidavit of service be filed.

The petition which is under Section 10 of Code does not comply with all requirements of the code. Let steps be taken to file the necessary documents. Steps for service be also taken.

To come up on 6.4.2018.

  
**(Deepa Krishnan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**